

O.A.No. 49/1996

Order dated 13-11-2002.

Having heard Mr.J.N.Jethi, learned counsel appearing for the Applicant and Mr.A.K.Bose, learned Senior Standing Counsel for the Union of India appearing for the Respondents, we have looked into the records. It appears that the Applicant was casually being engaged as a daily rated worker under the establishment of the Respondent No.3 (Assistant Director, Directorate of Revenue Intelligence, 26-Cantonment Road, Cuttack) between 07-06-1991 and 31-12-1994. Long after his disengagement in the year 1994, he filed this Original Application U/s.19 of the Administrative Tribunals Act, 1985 in the year 1996 by making grievances against his disengagement.

2. It has been pointed out by the Respondents in their counter that since the engagement of the Applicant was no more required, he was disengaged.

3. It is to be noted here that the very nature of the casual engagement is intermittent and need basis. In the instant case, it also appears that the Applicant's initial engagement was not through any process of selection. It has also not been alleged by the Applicant that he has been substituted by any casually engaged person. In this view of the matter, we find no merit in this Original Application; which is accordingly dismissed. No costs.

(B.N. SOM) B.
VICE-CHAIRMAN

13/11/2002
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)